

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22/05/2012 in CRLA No. 3000/2003 passed by the High Court Of Judicature at Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

(with appln. (s) for permission to file additional documents and stay and office report)(for final disposal)

WITH

SLP(Crl) No. 6271/2012

(With appln.(s) for stay and Office Report)

SLP(Crl) No. 7059/2012

(With appln.(s) for stay and Office Report)

SLP(Crl) No. 407/2013

(With appln.(s) for exemption from filing O.T. and appln.(s) for impleadment and appln.(s) for stay and appln.(s) for exemption from filing O.T. and Office Report)

Date : 15/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Shekhar Naphade,Sr.Adv.
Mr. E. C. Agrawala,Adv.Mr. Patiraj Yadav,Adv.
Ms. Purnima Bhat,Adv.In SLP 6271 for Mr. Bhupesh Narula,Adv.
petr.No.2 Mr. Yash Tandon,Adv.
Mr. Ajai Tandon,Adv.

For Respondent(s)

Mr. Shakil Ahmed Syed,Adv.
Mr. Milan Laskar,Adv.
Mr. Mohd. Parvel Dabas,Adv.
Mr. Uzmi Jameel Husain,Adv.Mr. Ratnakar Dash,Sr.Adv.
Mr. Adarsh Upadhyay,Adv.
Mr. Amit Singh,Adv.

Mr. Sanjay Mani Tripathi, Adv.
Mr. Kamal Kant Tripathi, Adv.
Ms. Anu Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List next week.

(SUMAN WADHWA)
AR-cum-PS

(MALA KUMARI SHARMA)
COURT MASTER